

**GOVERNMENT OF INDIA  
COAL AND MINES  
LOK SABHA**

UNSTARRED QUESTION NO:3578

ANSWERED ON:20.08.2004

AMENDMENT OF MINES AND MINERALS REGULATION AND DEVELOPMENT

Singh Shri Dushyant

**Will the Minister of COAL AND MINES be pleased to state:**

- (a) whether the Government has a proposal to amend the existing Mines and Minerals Regulation and Development Act;
- (b) whether the State Government has sought more powers under the Act;
- (c) if so, whether the Union Government has examined the proposals of the State Government; and
- (d) if so, the steps taken thereon?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COAL AND MINES (DR. DASARI NARAYANA RAO)

- (a) At present the Government is not considering any amendment to Mines and Minerals(Development and Regulation) Act,1957(the Act).
- (b) No proposal of the State Government seeking more powers under the Act is pending consideration of the Central Government. After consultation with stakeholders including State Governments, the Act was last amended in 1994 and 1999 and more powers under the Act were delegated to the State Governments by these amendments.
- (c) & (d): In view of (b) above, do not arise.